

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:929  
ANSWERED ON:11.12.2013  
COMPLAINTS RECEIVED UNDER PIDPI  
Singh Shri Prabhunath

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of complaints received under Public Interest Disclosure & Protection of Informer Resolution (PIDPI) during the year 2013 till date by the Secretary, CVC and CVO (DoP&T);
- (b) whether the Secretary, CVC and CVO (DoP&T) has completed inquiries in all the complaints and if not, the number of complaints still pending for want of inquiries;
- (c) the number of complaints on which the Secretary, CVC and CVO (DoP&T) has recommended initiation of criminal proceedings and disciplinary action against complained officer(s);
- (d) whether CVC has prescribed any time frame for the disposal of complaints received under PIDPI resolution and if so, the details thereof and if not, whether there is any proposal to laid down time frame for the disposal of these complaints;
- (e) if so, the details thereof; and
- (f) the number of PIDPI complaints pending for more than one year with Secretary, CVC and CVO (DoP&T) for disposal together with reasons?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b): The Central Vigilance Commission (CVC) received 593 complaints during the year 2013 upto 31.10.2013) and the CVO (DOP&T) has received 02 complaints so far under PIDPI. In addition, 144 complaints were with the CVC at the end of 2012 i.e. on 31.12.2012. Out of these, the CVC sought investigation reports from CVOs in 73 complaints, 610 complaints were sent for necessary action and 04 complaints have been filed. As on 31.1.2013, 47 complaints remained with the CVC.
- (c): No criminal proceedings/disciplinary action has been advised by the Central Vigilance Commission/CVO(DoP&T) in respect of PIDPI complaints received during 2013 till date. The CVC has, however, advised major penalty proceedings against 32 officers based on the investigation reports received from the organizations on PIDPI complaints received during the earlier years.
- (d) & (e): In respect of PIDPI complaints, the CVC has prescribed a time limit of one month for investigation and report by the CVOs of the Departments to whom the complaints have been forwarded. Periodic review takes place at the highest level in the CVC to ensure timely submission of reports from the authorities to whom the complaints has been sent by the CVC.
- (f): As above in reply to (a) & (b).